

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 82 of 1994

Friday this the 28th day of January, 1994

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

1. R. Velayudhan, CPC Mazdoor,
C/o Inspector of Works,
Southern Railway, Palghat.
2. R. Subramanian, CPC Mazdoor
C/o Inspector of Works,
Southern Railway, Palghat. Applicants

(By Advocate Mr. P. Ramakrishnan)

Vs.

1. Union of India, represented by
the General Manager, Southern
Railway, Madras.
2. The Divisional Personnel Officer,
Southern Railway, Palghat. Respondents

(By Advocate Mr. KVSachidanandan by Smt. Geetha)

ORDER

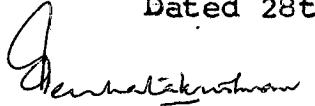
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

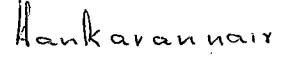
Applicants seek a declaration that they are eligible to be absorbed "in regular service as Carpenters". They say that a similarly situated person is being considered for absorption as Skilled Carpenter, as seen from Annexure A6. We find that applicants have sought similar reliefs in Annexures A4 and A5 representations pending consideration before the second respondent. We direct second

respondent to consider Annexures A4 and A5 representations in the light of Annexure A6 and pass appropriate orders within six weeks from today. Till a decision is taken applicants will be permitted to remain in their present posts and thereafter the matter will be governed by the decision to be taken on the representations.

2. Application is disposed of with the aforesaid directions. No costs.

Dated 28th January, 1994.


P.V. VENKATA KRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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